

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 278/2013

(Arising out of impugned final judgment and order dated 22/08/2012
in CRLA No. 832/2007 passed by the High Court Of Karnataka Circuit
Bench At Dharwad)

RAMDAS S/O KHELU NAIK

Petitioner(s)

VERSUS

KRISHNANAND S/O VISHNU NAIK

Respondent(s)

Date : 09/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s)

Mr. Manunath Meled, Adv.
Mr. Anil Kumar ,Adv.

For Respondent(s)

Mr. Anish Kumar Gupta, Adv. (NP)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent is not present.

List the matter on 15.07.2014.

(Gulshan Kumar Arora)
Court Master

(Indu Pokhriyal)
Court Master

Signature Not Verified

Digitally signed by
Gulshan Kumar Arora
Date: 2014.07.11
10:14:28 IST
Reason: